



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Accountal Section) Civil Secretariat
(Srinagar/Jammu)

Notification
Jammu, the 10th January, 2018.

SRO 07 - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure Samvat 1989, the Government hereby appoint Sh Rajnesh Oswal Advocate, J&K High Court, Jammu as Special Public Prosecutor in the case titled State Vs Peush Sawhney and others involving offences punishable under sections 302/201 RPC FIR No.67/2017 before the Court of Ld.First.Addl. Sessions Judge, Jammu.

By Order of the Government of Jammu and Kashmir.


Sd/-
(Abdul Majid Bhat)
Secretary to Government

No.LD (ACQ) 2007/527-Jammu

Dated: - 10 - 01 - 2018.

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K Jammu.
3. Registrar General, J&K, High Court, Jammu
4. First.Addl. Sessions Judge, Jammu.
5. Director Prosecution, J&K PHQ, Jammu.
6. Director Litigation, Jammu.
7. Sr. Superintendent of Police, Jammu.
8. Sh.Rajnesh Oswal Advocate, J&K High Court, Jammu for information and necessary action. He shall not be entitled to any fee or remuneration from the State for conducting this case.
9. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
10. SRO Section, Department of Law Justice and Parliamentary Affairs (W.7.S. C).


(Riyaz Ahmad Riyaz)
Deputy Legal Remembrancer Affairs. 10/01/18